

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-77(PB)/2018**

**IN THE MATTER OF:**

Asset Reconstruction Co. (India) Ltd. .... Applicant/petitioner

Vs.

Rustogi Impex Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.02.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Rajendra Beniwal, Adv. i/b M/s. Indian Law LLP

For the Respondent : Mr. C.S. Gupta, Adv.

**ORDER**

Learned Counsel for the petitioner states that order dated 29.01.2018 stands complied with.


Notice of the petition returnable on 9<sup>th</sup> March, 2018.

Mr. C.S. Gupta accepts notice on behalf of the respondent company. A copy of the petition, as corrected, according to the last order shall be furnished to him during the course of the day. Reply be filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 9<sup>th</sup> March, 2018.

  
(M. M. KUMAR)  
PRESIDENT

  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)